

Questions & Debates Section
Parliamentary Library Building
Room No. 415-222
Block 12
Acc. No. 25499

Dated 12-12-2014

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

1281

LOK SABHA

Monday, 5th December, 1955

*The Lok Sabha met at Eleven of the
Clock*

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 Noon

MESSAGE FROM RAJYA SABHA

Secretary: Sir I have to report the following message received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Hindu Succession Bill, 1955, which has been passed as amended by the Rajya Sabha at its sitting held on the 30th November, 1955."

HINDU SUCCESSION BILL

Secretary: Sir, I lay the Hindu Succession Bill, 1955 as passed by Rajya Sabha on the Table of the House.

DEMANDS FOR SUPPLEMENTARY GRANTS, FOR 1955-56

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): On behalf of the Minister

1282

of Finance I beg to present a statement showing Demands for Supplementary Grants in respect of the Budget (General) for 1955-56.

DEMANDS FOR EXCESS GRANTS, 1950-51

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): On behalf of the Minister of Finance I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1950-51.

STATEMENT RE JOINT STATEMENT BY U.S. SECRETARY OF STATE AND FOREIGN MINISTER OF PORTUGAL

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I seek your indulgence to say a few words about a matter which, I believe, has gravely exercised the minds of hon. Members of this House as well as others. This is the press report thus far of a joint statement which is said to have been issued by the Secretary of State, Mr. Dulles, of the United States of America and the Foreign Minister of Portugal. It is said to have been issued in Washington two days ago. I have already had a copy of a Short Notice Question. Other Members also have approached me in this matter and desired that Government should make their position clear. I entirely agree with those hon. Members who think that this is a very important matter. It is important. It is a matter of far-reaching consequences. Because